

MR. SPEAKER: No.

श्री डी० जी० नरई : 31 तारीख को नोटिस दिया था ।

SHRI VASANT SATHE: Whether notice was given by them or not, I am saying you saw yesterday their agitation and that is why you allowed this notice. Today who are the people who have given notice of the Calling Attention? They are Dr. Ramji Singh, Shri T. Balakrishniah, Shri Samar Guha, Shri Y. P. Shastri and Shri Harikesh Bahadur... (*Interruptions*). Either accommodate them, or you allow a Half an Hour Discussion, so that they will have an opportunity to have their say. That is my point.

12.12 hrs

RE. QU^ESTIONS OF PRIVILEGE—
Contd.

SHRI K. P. UNNIKRIISHNAN (Badagar): Sir, I am on a point of order.

MR SPEAKER: What is the point of order?

SHRI JANARDHANA POOJARY (Mangalore): Sir, I want to invoke rule 352.

MR. SPEAKER: Mr. Unnikrishnan is on a point of order earlier than you.

SHRI K. P. UNNIKRIISHNAN: Sir, I am raising a point under rule 199. It is very clear that any member, who has resigned office as a Minister, with the consent of the Speaker, can make a personal statement in explanation of his resignation. The discretion and jurisdiction is entirely with you. No one else is any business to involve himself in this procedure. Now, as Shri Rav has explained earlier, Shri

Raj Narain, a Member from Rae Bareilly, who was a Member of the Council of Ministers, wanted to make a statement. He has not only written to you but I understand he has made a public announcement that he wants to make a statement in this House under that rule. He has also said that he is prevented from doing so by three other Members, namely, Shri Madhu Limaye, Shri Rabi Ray and Shri Shyamnandan Mishra. Under the Rules of Procedure and Conduct of Business, if a Member of this House is interfered with like this, it is a very serious matter. Under rule 199, Sir, only you have jurisdiction and discretion. The rules are very clear. It certainly involves a *prima facie* case of breach of privilege. So, it is in pursuance of this that we have sent it. I would like to be enlightened about your own interpretation regarding rule 199. You have also to take cognisance of the fact that Shri Raj Narain from Rae Bareilly has made a public announcement that he has been interfered with by other Members.

SHRI SAUGATA ROY: He was pulled up in the party meeting for making this statement to the press... (*Interruptions*).

MR SPEAKER: The whole idea is to make a speech.

SHRI SAUGATA ROY: On the question of a statement on resignation, you have to give protection to a Member. We strongly feel that you have not given protection to the Member It is a matter which comes under rule 222... (*Interruptions*). Rule 197 is also involved... (*Interruptions*).

SHRI VAYALAR RAVI: The circumstances for the resignation cannot be changed by a later development. Mr. Raj Narain says that he will change the statement according to the developments. (*Interruptions*). It is a clear interference with the right of the House... (*Interruptions*).

MR SPEAKER: What is your point of order?

SHRI JANARDHANA POOJARY: I am on a point of order under Rule 352. You have, in your wisdom, last time ruled that a Member should not accuse another Member in the House. Now what had happened is, one of the hon. Members speaking from that side has clearly charged by saying that Congress-I Members have been preventing the proceedings of this hon. House at the instance of Shrimati Indira Gandhi. My submission is that it is a charge against not only our party Members, but also against a person who is not present. You must protect us. Such allegations should not be made without any basis.

MR. SPEAKER: I shall dispose of the point of order raised.

SHRI KRISHAN KANT (Chandigarh): On that point of order, I want to say something. The point of order has been raised by my friends, Mr. Unnikrishnan and Mr. Vayalar Ravi. I am very grateful to them for their new found love and protection for Mr. Raj Narain, I am a Member of his party and I know what warm regard they have got for him. I would like to say that they have mentioned two points.

MR. SPEAKER: Mr. Krishan Kant, the point of order is to be disposed of by the Speaker. If the Speaker needs somebody's assistance, I will call upon you. At the present time, I do not need your assistance. *(Interruptions)* I am disposing of the matter.

(Interruptions)

Mr. Vayalar Ravi and Mr. Unnikrishnan have raised a point of order relating to the ruling that I gave in respect of a notice under Rule 222. At the very outset I may say that no such objection could have been raised to a ruling given by the Speaker, which is final. But all the same, I shall refer to the contention raised by them and examine whether there is any merit in that contention. It is open to a

Minister who resigned from the Council of Ministers to make a statement under rule 199. The discretion is entirely with him, but this is subject to the consent being given by the Speaker. But every Member has a right to change his opinion or allow him to be persuaded by others. Unless there is a complaint that he is forcibly resisted, in which case it will amount to a breach of privilege, so long as the Member himself is willing to be persuaded, no question of breach of privilege arises. It is upto him to decide it so, the point of order is over ruled.

(Interruptions)

SHRIMATI PARVATHI KRISHNAN (Coimbatore): On a point of order. *(Interruptions)*.

SHRI BHOY SINGH NAHAR (Calcutta North-West): I am on a point of order. If any Member tries to force ..

MR. SPEAKER: That is not a point of order.

(Interruptions)

Let us also do some business.

SHRI K. LAKKAPPA (Tanjur): On a point of order. We are not questioning your ruling.

MR. SPEAKER: What is the point of order?

SHRI K. LAKKAPPA: We have got respect ...

MR. SPEAKER: You are again arguing the same thing. I am not hearing on that matter at all.

SHRI K. LAKKAPPA: I am asking about ...

MR. SPEAKER: You are asking, but I am not answering.

SHRI K. LAKKAPPA: The written complaints of junior Ministers against

senior Ministers are under consideration ... **

MR. SPEAKER: Don't record.

12.19 hrs.

RE. COMMUNICATIONS SENT BY
THE MINISTRIES TO MEMBERS OF
PARLIAMENT.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I am on a point of order I would like to make a submission. Just a few days ago on the floor of the House the Railway Minister gave us an assurance that he will see and guarantee that everything is bilingual (Interruption) I have received a communication from his Ministry purely in Hindi, the whole lot of it including the.... (Interruptions) and the only thing that is legible to me and understandable to me is the smiling visage of the Railway Minister. Therefore I would like to know, why the Railway Ministry consistently and persistently continues to inflict totally Hindi communications on us, who are not able to read Hindi. Does he not want us to know what is happening? Does he not want us to know what he is saying? Does he not want to protest us from this kind of imposition? (Interruptions).

SHRI A. BALA PAJANOR (Pondicherry). I can follow only the picture. The picture is there. That is the only thing we can follow. (Interruptions).

MR. SPEAKER Don't record.

(Interruptions) **

SHRI C. M STEPHEN (Idukki): Sir, the point that the hon. lady member has made is not a matter to be bypassed. It is the right of a member to write a letter to the Minister and it is accepted that the Minister, as a sort of convention and relationship with the member, communicates the reply to the member. The second point is that there have been assurances given here that the language matter will be accom-

modated. Here, the question is, a member seeking an information and the Minister communicating in a language which the Minister knows that the member does not understand. There are three things. Firstly, it is the right of a member to get a reply in the language he can understand Secondly, it is a matter of the observance of the assurance given by the Minister in the House that this language matter will not be rubbed on the wrong side as far as the members are concerned. Thirdly" there is the question of this assurance being carried out. Therefore, it cannot be bypassed as if nothing has happened at all. The Minister owes a reply to the hon. lady member who has raised this query. (Interruptions).

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I have no doubt given an assurance and I stand by that The Prime Minister has also given an assurance to the House that no language will be forced on anyone. Recently, we have brought out a report on the working of the Railway Ministry in the course of the year and we have published it both in Hindi and English. But through mistake if some pamphlet published in Hindi has gone to some members.... (Interruptions).

SHRI K. GOPAL (Karur): Every day, every minute, not only the Railways but also the Ministry of Communications, the Ministry of Civil Aviation and others are the culprits in this regard.... (Interruptions)

SHRI A. BALA PAJANOR: We never expected such a thing from Mr. Madhu Dandavate. (Interruptions)

SHRI K. GOPAL: I am sorry to say, not with anger—the Prime Minister is sitting here, let us settle it—that the people from the south are feeling that if you want to go this way, the day will come when they will lose confidence in Delhi. I would request the Prime Minister to give a categorical assurance to say that his assurance